

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (d) As per the Judgment of the Hon'ble Supreme Court of India dated 10.08.1999 passed in W.P. (C) No. 290 of 1997 - Preeti Srivastava (Dr.) and Anr. vs. State of Madhya Pradesh and Ors. and as per another Judgment of the Hon'ble Supreme Court of India dated 27.10.2015 passed in W.P. (C) No. 444 of 2015 - Dr. Sandeep S/o Sadashivrao Kansurkar and Ors. vs. Union of India and Ors. no provision for reservation to any category is permissible in super-speciality medical courses.

#### **Maintenance of registry of knee and hip replacements**

2977. SHRI MAHESH PODDAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government maintains a registry of all the knee and hip replacements that have been carried out;
- (b) if so, the number of knee and hip replacements that have been carried out since the maintenance of the registry;
- (c) whether this data has been used to track the performance of the implants as well as that of the surgeons; and
- (d) if not, whether Government proposes to maintain ones and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (d) Presently, no registry is maintained on knee and hip replacements.

#### **Compensation for clinical trials**

2978. SHRI MAHESH PODDAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the World Health Organisation (WHO) has asked Government to reconsider its draft guidelines on new drugs and clinical trials released by the Central Drugs Standard Control Organisation (CDSCO), if so, the reasons therefor;
- (b) whether the compensation clause of these guidelines will hamper research and innovation in the pharmaceutical sector; and
- (c) whether the scrapping of the compensation clause will dilute the rights of the human subjects?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) Yes. Draft New Drugs and Clinical Trials Rules, 2018 were published on 01.02.2018 inviting public/stakeholder comments. In the light of certain provisions of the said draft Rules, WHO expressed apprehension that conduct of clinical trials in India might get reduced and WHO's work which treats conduct of clinical trials in India as a public health priority might get hampered.

(b) and (c) Payment of compensation to research participants in case of trial related injury is an ethical requirement and the procedures involved in this regard should be realistic and implementable.

Before finalization of new Drugs and clinical trial Rules, suggestions/objections of stakeholders are taken into consideration to have regulatory provisions, to ensure conduct of scientific and ethical clinical trials with protection of rights, safety and well being of the trial subjects.

#### **Regularisation of services of nurses on contract**

2979. SHRI AMAR SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of nurses working in Government Hospitals on contract basis in each Hospital;

(b) since when they are on contract basis;

(c) the specific reasons for not regularising them when vacancies are available; and

(d) by when these are likely to be regularised and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) 'Health' being a State subject, such information is not maintained Centrally. However, as far as three Central Government Hospitals *i.e.* Safdarjung, Dr. Ram Manohar Lohia and Lady Hardinge Medical College and Associated Hospitals are concerned, the number of nurses working on contractual basis are as below:—

Sl. No.	Name of Hospital	Number of nurses	Working since
1.	Safdarjung Hospital	488	114 January, 2016
			374 August, 2018